

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1076/97.Dt. of Decision : 22-08-97.

B.ASHOK

.. Applicant.

Vs

1. The Commander, Works Engineer,
Mudfort, Sec'bad.
2. The Chief Engineer,
Hyderabad Zone, MES, Sec'bad.
3. The Garrison Engineer, MES,
South, Sec'bad. .. Respondents.

Counsel for the applicant : Mr.K.Venkateswara Rao

Counsel for the respondents : Mr.K.Ramulu, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Miss Shyama for Mr.K.Ramulu, learned counsel for the respondents.

2. The applicant was dismissed from service by order No.158/732/EIC dated 30-06-97 (ANNEXURE-I to the OA).

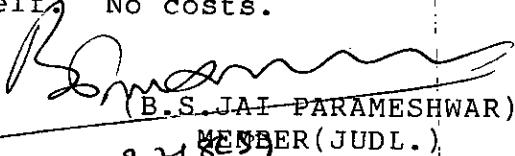
3. This OA is filed challenging the impugned order of dismissal order No. 158/732/EIC dated 30-06-97 (Annexure-I) and for a consequential direction to continue him as Mazdoor from 1-7-97 with all consequential benefits.

4. The contention raised by the applicant in this OA is similar to the contentions raised in OA.952/97 which was decided on 1-8-97.

5. In view of the above we have follow the direction given in that OA and direct as follows:-

The applicant if so advised may file a detailed appeal to the appellate authority including all the available contentions to him within a period of one month from the date of receipt of the OA. An appeal is received by the concerned appellate authority then that appellate authority should dispose of the appeal in accordance with law giving a detailed speaking order on the contentions raised by him within a period of two months from the date of receipt of that appeal without going to the question of limitation.

The OA is ordered accordingly at the admission stage itself. No costs.


 B.S. JAI PARAMESHWAR
 MEMBER (JUDL.)

Dated : The 22nd August, 1997
 (Dictated in the Open Court)


 R. RANGARAJAN
 MEMBER (ADMN.)


 DR (J)

/spr

Copy to:-

1. The Commander, Works Engineer, Mudfort, Secunderabad.
2. The Chief Engineer, Hyderabad zone, M.C.S. Secunderabad.
3. The Garrison Engineer, M.C.S. South, Secunderabad.
4. One Copy to Mr. R. Venkateswara Rao, Advocate, C.M.L. Hyd.
5. One Copy to Mr. K. Ramulu Add ~~CSC.CAT.HYD.~~
6. One Copy to The D.R(A).
7. One Duplicate Copy.

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CHECKED BY
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWARI
(M) (J)

Dated: 22.8.97

ORDER/JUDGEMENT

~~M.R.A/C.A.NO.~~

in

C.A.NO. 1076/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केंद्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

देश/DESPATCH

E2 SFP 1997

HYDERABAD BENCH

37

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

MA.1033/97 in OA.1089/97
MA.1014/97 in OA.1078/97, and
✓MA.1015/97 in OA.1076/97

dt. 7-11-1997

Between

1. Commander Works Engr.
Mudfort, Secunderabad

2. Chief Engineer(Fy)
Hyderabad Zone
Secunderabad

3. GE (North)
Secunderabad

: Applicants

and

B. Ashok

: Respondent

Counsel for the applicants

: K. Ramulu
CGSC

Counsel for the respondent

: K. Venkateswara Rao
Advocate

Coram

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

38
MA.1013/97 in OA.1089/97
MA.1014/97 in OA.1078/97, and
MA.1015/97 in OA.1076/97

dt. 7-11-1997

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn.))

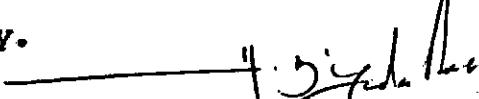
Heard Ms. Shyamasundari for Mr. K. Ramulu on behalf of the miscellaneous applicants and Mr. K. Venkateswara Rao for the respondents.

1. The applicants seek extension of time by four months for implementing the order passed by this Tribunal on 22-8-1997 in view of the reasons explained in the MA.
2. The following order was passed on 29-10-1997 in MA.985/97 in OA.988/97:

"This MA is filed for extending four more months in complying with the directions given in the OA. The OA was disposed of on 1-8-1997 giving them two months time to dispose of the appeal from the date of receipt of the copy. It is now stated that the appeal was submitted on 12-8-1997 and from 18-10-1997 to comply orders of this Bench.

The learned counsel for the respondents in the MA sufficient and the respondents in the OA are not taking any action to comply with the directions of this Bench. Hence, I have considered the submissions of both the sides. Under the circumstances the time for compliance is extended up to 15-12-1997. No further extension of time will be given." The present case being similar to the above OA, the same order shall be implemented in respect of this MA/OA also.

4. MA is ordered accordingly.


Member (Admn.)

Dated : November 7, 97
Dictated in Open Court

sk


sk

24/11/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 7/11/97

ORDER/JUDGMENT.

M.A.,/P.A.,/C.A.No... 1015/97

in

O.A.No. 1076/97

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

